

**GOVERNMENT OF INDIA  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
RAJYA SABHA  
UNSTARRED QUESTION NO. 4054  
ANSWERED ON 30/03/2026**

**TARGETS UNDER PMAY – U IN TELANGANA**

**4054. SHRI ANIL KUMAR YADAV MANDADI:**

**Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:**

- (a) the details of the target fixed for constructing houses under PMAY – U during the period 2022-25, State-wise including the State of Telangana;
- (b) the details of the target achieved in constructing houses under PMAY – U during the period 2022-25, State-wise including the State of Telangana; and
- (c) the reasons for not achieving the targets, if any, for the period 2022-25, State-wise including the State of Telangana?

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS  
(SHRI TOKHAN SAHU)**

- (a) to (c): Ministry of Housing and Urban Affairs (MoHUA) has been implementing Pradhan Mantri Awas Yojana – Urban (PMAY-U) since 25.06.2015 with an aim to provide all weather pucca houses with basic civic amenities to all eligible urban beneficiaries across the country. The scheme period of PMAY-U has been extended up to 30<sup>th</sup> September 2026 for completion of under-construction houses and release of funds through SNA-SPARSH module. Based on the learnings from the experiences of implementation of PMAY-U, MoHUA has revamped the scheme and launched PMAY-U 2.0 ‘Housing for All’ Mission with effect from 01.09.2024 for implementation in urban areas across the country to construct, purchase and rent a house by 1 crore additional eligible beneficiaries at affordable cost in next five years.

PMAY-U and PMAY-U 2.0 adopts a demand driven approach and no target has been fixed by the Government. States/Union Territories (UTs) assess the requirement through their Urban Local Bodies (ULBs)/Implementing Agencies in their respective jurisdictions. Eligible citizens are also allowed to apply through Unified Web Portal of PMAY-U 2.0 with all details on the portal. States/UTs/ULBs validate the beneficiaries as per the eligibility criteria of the scheme guidelines and selection/scrutiny of beneficiary lists are done by the States/UTs. The Scheme Guidelines and Unified Web Portal for submitting the online applications can be accessed through <https://pmay-urban.gov.in>. Based on the demand survey and selection of beneficiaries, the project proposals are prepared and approved by the State Level Sanctioning and Monitoring Committee (SLSMC) headed by the Chief Secretary of States/UTs for further consideration of release of Central Assistance by the Central Sanctioning and Monitoring Committee (CSMC).

Based on the project proposal submitted by States/UTs, a total of 125.15 lakh houses including 13.67 lakh under PMAY-U 2.0, have been sanctioned by the Ministry, so far across the country including State of Telangana. Of the sanctioned houses, 116.57 lakh houses have been grounded; of which 97.30 lakh are completed/delivered to the beneficiaries as on 02.03.2026. Of the total houses sanctioned under the schemes, a total of 3.81 lakh houses have been sanctioned in the State of Telangana including 1.33 lakh under PMAY-U 2.0, against which 2.57 lakh have been grounded and 2.26 lakh have been completed, so far. The State-wise details of number of houses sanctioned, grounded and completed/delivered to the beneficiaries including Telangana is at Annexure.

The timeline for completion of houses/projects varies from State to State and it generally takes 12-36 months in different verticals of the scheme and as per Detailed Project Reports (DPRs) of respective projects. The completion timeline for houses depends on various factors like availability of encumbrance free land, statutory compliances for start of construction, arrangement of funds by beneficiaries etc. The Ministry conducts regular reviews with the States/UTs to monitor progress of implementation of the scheme and expedite completion of sanctioned houses within the stipulated timeline.

\*\*\*\*\*

Annexure referred in reply to RSUQ No. 4054 due for 30-03-2026  
Including Telangana, State-wise details of number of houses sanctioned, grounded and  
completed/delivered to the beneficiaries under PMAY-U & PMAY-U 2.0

Sr. No.	Name of the State/ UT	Physical Progress of Houses (Nos)		
		Sanctioned	Grounded	Completed/ Delivered
1	Andhra Pradesh	19,55,310	18,37,541	11,24,209
2	Bihar	4,45,135	3,91,648	1,98,765
3	Chhattisgarh	3,34,502	2,95,472	2,63,109
4	Goa	3,176	3,176	3,176
5	Gujarat	10,98,858	10,09,918	9,75,081
6	Haryana	1,32,982	86,861	73,313
7	Himachal Pradesh	14,027	13,087	11,923
8	Jharkhand	2,43,368	2,10,752	1,66,291
9	Karnataka	5,77,804	4,98,592	3,99,258
10	Kerala	1,62,159	1,55,633	1,39,805
11	Madhya Pradesh	10,11,558	9,67,393	8,99,293
12	Maharashtra	13,49,934	11,87,750	10,48,128
13	Odisha	2,30,846	1,94,872	1,69,494
14	Punjab	1,57,889	1,27,892	1,02,595
15	Rajasthan	3,66,612	3,17,204	2,67,251
16	Tamil Nadu	6,85,031	6,69,221	6,20,420
17	Telangana	3,80,662	2,56,654	2,25,800
18	Uttar Pradesh	21,33,963	18,47,866	17,18,783
19	Uttarakhand	66,692	63,943	51,871
20	West Bengal	6,25,664	6,09,997	5,11,916
<b>Sub- total (States)</b>		<b>1,19,76,172</b>	<b>1,07,45,472</b>	<b>89,70,481</b>
21	Arunachal Pradesh	14,400	12,186	8,642
22	Assam	1,87,032	1,77,887	1,44,666
23	Manipur	56,047	50,426	22,506
24	Meghalaya	7,072	4,156	2,841
25	Mizoram	39,616	39,173	33,950
26	Nagaland	32,394	31,060	30,152
27	Sikkim	299	299	219
28	Tripura	90,318	88,689	82,167
<b>Sub- total (N.E. States)</b>		<b>4,27,178</b>	<b>4,03,876</b>	<b>3,25,143</b>
29	A&N Island	261	261	234
30	Chandigarh	1,279	1,279	1,279
31	DNH & DD	10,464	10,464	10,030
32	Delhi	32,466	32,466	32,466
33	J&K	45,982	42,993	35,245
34	Ladakh	1,434	1,032	968
35	Puducherry	19,777	18,079	12,548
<b>Sub- total (UT)</b>		<b>1,11,663</b>	<b>1,06,574</b>	<b>92,770</b>
<b>Grand Total</b>		<b>125.15 Lakh</b>	<b>116.57 Lakh*</b>	<b>97.30 Lakh*</b>

\* Includes completed (3.42 lakh)/ grounded (4.01 lakh) houses of JnNURM during mission period.